

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

Regional Bench COURT-2.

Service Tax Appeal No. 26412 of 2013

[Arising out of the Order-in- Appeal No. 18/2013/MR dated 01.02.2013
passed by the Commissioner of Central Excise (Appeal), Mangalore.]

Industrial Pest Control

D.No. 3-445/3, Vijaya Bank Building, Bejai,
Mangalore, Karnataka - 575004

.....Appellant

VERSUS

**Commissioner of Central Excise,
Mangalore**

7th Floor, Trade Centre, Bunts Hostel Road,
Dakshina Kannada,
Karnataka – 575003

..... Respondent

Appearance

None for Appellant

Mr. Rajesh Shastry, Authorized Representative for Respondent

Coram:

Hon'ble Mr. P.A. Augustian, Member (Judicial)

Hon'ble Smt. R. Bhagya Devi, Member (Technical)

FINAL ORDER No. 20451 of 2025

Date of Hearing: 02.04.2025

Date of Decision: 02.04.2025

AS PER: P. A. AUGUSTIAN

None appeared for the appellant. Learned AR for the Department submitted that the appellant has availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in Form-4 has also been issued

by the Designated Committee, which is placed on record. Consequently,
the present appeal is dismissed as deemed to have been withdrawn

(Order dictated and pronounced in open court)

(P.A.Augustian)
Member (Judicial)

(R. Bhagya Devi)
Member (Technical)

Sasidhar